

**Allowing 24x7 opening of shops**

1109. SHRI C. M. RAMESH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the salient features of the Model Shops and Establishments Bill;
- (b) the estimated number of employment going to be generated through the above Bill which will allow 24 x 7 opening of shops and business establishments;
- (c) the details of key sectors that are likely to be benefited;
- (d) whether Government has fixed any time-frame for States to adopt the same; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) The salient provisions of the Model Shops and Establishment (Regulation of Employment and Conditions of Service) Bill, 2016 *inter-alia*, include freedom to operate 365 days in a year and opening/closing time of establishment; women to be permitted during night shift, if the provisions of shelter, rest room ladies toilet, adequate protection of their dignity and transportation etc. exists; no discrimination against women in the matter of recruitment, training, transfer or promotions; online one common registration through a simplified procedure; power of Government to make rules regarding adequate measures to be taken by the employer for the safety and health of workers; clean and safe drinking water, lavatory, first aid etc. and provision of crèche and canteen by group of establishments, in case, it is not possible due to constraint in space or otherwise by individual establishment.

The Model Bill will cover only establishments employing ten or more workers except manufacturing units. The enhancement of working hours in shops and establishments 24x7 with adequate provision for protection of the workers will give rise to requirement for additional manpower which will result in additional employment and also leading to further growth in jobs especially in the retail, IT, hospitality and services sector.

(d) and (e) No time-frame has been fixed as the Model Bill is suggestive piece of legislation to bring uniformity in the legislative provisions, making it easier for all States to adopt it and thereby ensuring uniform working conditions across the country and facilitate the ease of doing business and generate employment opportunities.

The Model Shops and Establishment (Regulation of Employment and Conditions of Service) Bill, 2016 has been circulated to all States for adopting the same as it is or modifying their existing State Shops and Establishment Act as per their requirement.

**Opening of medical colleges under ESIC**

†1110. SHRI MEGHRAJ JAIN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has any plan to open medical colleges in various rural/scheduled areas of the country under ESIC;

(b) if so, the places identified under this scheme in various States and especially in Madhya Pradesh;

(c) the details of demands received/pending before Government from various States including Madhya Pradesh in this regard; and

(d) the details of action taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) No, Sir. The Employees' State Insurance Corporation (ESIC), in its 165th meeting held on 07.04.2015, has decided that ESIC will neither set up any other medical college nor any other new medical education institution in future.

(b) to (d) Do not arise in view of answer at (a) above.

**Bonded labour**

1111. SHRI DEVENDER GOUD T.: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that there have been demands to frame a policy for private employees so that they keep a check on bonded labour in their supply chain;

(b) whether it is also a fact that Nobel Laureate Shri Kailash Satyarthi is also demanding for the same;

(c) if so, what has the Ministry done on this so far; and

(d) whether there are any plans to enact law on this and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) No, Sir.

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† Original notice of the question was received in Hindi.